

appear. Before this Tripartite Committee any trade union leader . . . (Interruptions)

MR. DEPUTY-SPEAKER: Please do not record whatever Prof. Kurien says. I am sorry, Prof. Kurien. It is over. Do not question my ruling. I have given my ruling. It is final. Do not bring in old things.

Please do not record anything. Only the Minister's reply will go on record.

(Interruptions)**

MR. DEPUTY-SPEAKER: You have your own opinion.

SHRI SHIVRAJ V. PATIL: Before the tripartite committee even the leaders can appear. They can give their views. They can explain their things.

Now from the discussion which has taken place here it is very clear whether some friends of ours are really interested in the welfare of the workers? Or they are interested only in political things. We appeal to the workers as well as the leaders . . . (Interruptions).

14.00 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (ASSAM), 1982-83

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Assam for the year 1982-83 (Hindi and English versions).

The Lok Sabha adjourned for lunch till Fifteen of the Clock.

The Lok Sabha re-assembled after lunch at Five Minutes past fifteen of the clock.

[MR. DEPUTY-SPEAKER in the Chair]

MR. DEPUTY-SPEAKER: Hon. Members, we have to take up Private Members Business at 3 O' Clock. But there are Matters under Rule 377. I think, with the permission of the House, we can take up Matters under Rule 377 and this time can be adjusted at the end. 2—1|2 hours will have to be given to the Private Members business.

Members' business.

MR. DEPUTY-SPEAKER: So, we take up Matters under Rule 377. Chri Lakappa.

15.06 hrs.

MATTERS UNDER RULE 377

(i) Need for Protection of X-ray technicians, radiographers and other persons from exposure to radiation.

SHRI K. LAKAPPA (Tumkur): Mr. Deputy-Speaker, Sir, the Bhabha Atomic Research Centre (BARC) and the International Commission on Radiological Protection (ICRP) have made certain recommendations to the Health authorities to take certain measures to protect X-Ray technicians and other radiographers from exposure to radiation and its harmful effects.

It is laid down that each diagnostic unit should have a minimum area of 225 Sq. Ft. and the walls of the room should be thick enough and its doors should be lead-lined. Also, while a X-Ray is being taken inside the room, the room should show a red light to outsiders, so that no one enters the room at that time. They should also undergo regular medical check-up to determine their possible exposure to radiation and to take remedial measures.

BARC and ICRP have also stipulated that patients who go in for X-Ray tests should also be provided with rubber aprons and gloves and the organs of the patients other than those to be X-Rayed should not be exposed. Particular precautions are to be taken as regards reproductive organs of the technicians and patients to avoid genetic disorders.

Health authorities particularly in district hospitals which are provided with X-Ray equipment seem to be blissfully ignorant of these rules and regulations. There are private diagnostic centres, equipped with X-Ray units all over the country in large numbers. Untrained technicians are engaged by them. There is no agency at present to supervise the working of X-Ray units and compel them to follow the regulations laid down by BARC and ICRP.